

IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH: 'A': NEW DELHI)

BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT
AND
SHRI S RIFAUR RAHMAN, ACCOUNTANT MEMBER,

ITA Nos:- 2284 and 2285/Del/2024

Bluekare Foundation, F-3/21, 3 rd Floor, Vasant Vihar-1, South West Delhi-110057, Delhi.	Vs.	Commissioner of Income Tax (Exemption), Delhi.
PAN No: AAKCB3285B		
APPELLANT		RESPONDENT

Assessee by : Shri Sumit Gupta,CA
Revenue by : Sh. Rajesh Mahajan, Sr. DR

Date of Hearing : 18.12.2024
Date of Pronouncement : 18.12.2024

ORDER

PER MAHAVIR SINGH, VP:

These two appeals by the Assessee are arising out of two different orders of Commissioner of Income Tax (Exemption), Delhi, i.e., the first appeal is against the rejection of the application filed in Form 10AB for registration U/s 12A(1)(ac)(iii) of the Income Tax Act,1961 (hereinafter referred to as 'the Act') and the second appeal is against the rejection of the application in Form 10AB for approval

under clause (iii) of first proviso to sub-section (5) of Section 80G of the Act.

2. At the outset, the Ld. Counsel for the assessee filed an application dated 26.11.2024 requesting the Tribunal to allow the withdrawal of these appeals, as the assessee has already obtained registration U/s 12A(1)(ac)(iii) of the Act and has also applied for a fresh registration U/s 80G of the Act before CIT(E). Since the assessee wishes to withdraw these appeals, the Ld. Sr. DR has no objection to the same. Therefore, as the assessee wishes to withdraw these appeals, we dismiss these appeals as withdrawn.

3. In the result, both these appeals are dismissed.

Order pronounced in the Open Court on 18.12.2024

Sd/-
(S. RIFAUR RAHMAN)
ACCOUNTANT MEMBER

Sd/-
(MAHAVIR SINGH)
VICE PRESIDENT

Dated: 18 /12/2024.
Pooja/-

Copy forwarded to:
1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

1.	Date of dictation of Tribunal order	19.12.2024
2.	Date on which the typed draft Tribunal Order is placed before the Dictation Member	19.12.2024
3.	Date on which the typed draft Tribunal order is placed before the other Member	
4.	Date on which the approved draft Tribunal order comes to the Sr. PS/PS	
5.	Date on which the fair Tribunal order is placed before the Dictating Member for pronouncement	
6.	Date on which the signed order comes back to the Sr.PS/PS	
7.	Date on which the final Tribunal order is uploaded by the Sr.PS/PS on official website	
8.	Date on which the file goes to the Bench Clerk alongwith Tribunal order	
9.	Date on which the file goes to the Supervisor (Judicial)	
10.	The date on which the file goes to the Assistant Registrar for endorsement of the order	
11.	Date of Dispatch of the order	